

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41126 of 2013

(Arising out of Order-in-Appeal No.77-78/2013 dt.15.02.2013 passed by
Commissioner of Central Excise (Appeals), Madurai]

M/s.Electro Mech Stampings

Appellant

Kovilvattam.
Thiruvithancode
Kanyakumari District – 629 174.

Vs.

Commissioner of Central Excise,

Respondent

Tirunelveli Commissionerate
Central Revenue Building
Tractor Road, NGO 'A' Colony
Tirunelveli – 627 007.

WITH

Excise Appeal No.41338 of 2013

(Arising out of Order-in-Appeal No.77-78/2013 dt.15.02.2013 passed by
Commissioner of Central Excise (Appeals), Madurai]

G. Ayyappan Nair

Manager

M/s.Electro Mech Stampings

Appellant

Kovilvattam.
Thiruvithancode
Kanyakumari District – 629 174.

Vs.

Commissioner of Central Excise,

Respondent

Central Revenue Building
Tractor Road, NGO 'A' Colony
Tirunelveli – 627 007.

APPEARANCE:

Shri S. Muthuvenkataraman, Advocate for the Appellant
Shri S. Balakumar AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Anil G Shakkarwar, Member (Technical)

Final Order No. **40343-40344 / 2020**

Date of Hearing: 27.01.2020

Date of Decision: 27.01.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)

Member (Judicial)

(Anil G. Shakkarwar)

Member (Technical)

Rkp